



2026:AHC:15325

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5328 of 2025

Lalchand

.....Petitioner(s)

Versus

State Of U.P And 31 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Tiwari, Gopal Das Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, for the following reliefs :-

"(i) Issue a suitable writ, order or direction in the nature of certiorari quashing the impugned order dated 10.06.2025 passed by the respondent No.2 in appeal No. 1093 of 24-25, Shobhnath Vs. Lalchand and others (Annexure No.1).

(ii) Issue a writ order or direction in the nature of mandamus commanding the respondent no.2 to decide the recall application dated 18.09.2025 filed by the petitioner in appeal No. 1093/24-25, Shobhnath Vs. Lalchand and others, under Section 11 (1) of U. P C.H. Act as expeditiously as possible preferably within a month."

3. After due deliberations at length, learned counsel for the petitioner has pressed only prayer no.2.

4. It is submitted that the Settlement Officer of Consolidation (in brevity 'S.O.C.') has passed ex parte interim order dated 10.06.2025 in a highly belated appeal filed on behalf of respondent no.3. Against the said ex parte order dated 10.06.2025, the petitioner has filed a restoration application dated 18.09.2025 which is pending consideration; despite the fact that the appellant (respondent no.3 herein) has already appeared before the Settlement Officer of Consolidation.

5. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

6. In this conspectus as above, no useful purpose would be served to keep

this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **two months** from the date of production of certified copy of this order.

7. With the aforesaid direction, this petition is finally **disposed of**.

January 21, 2026

VR

(Dinesh Pathak,J.)